## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.148/2017

In the matter of:

Shree Govind Real Structure (P) Ltd.

....PETITIONER

SECTION:

**Under Section 252** 

Order delivered on 05.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: For the Intervener:

## **ORDER**

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None appears for the petitioner. On previous occasion i.e. 07.11.2017, the matter was posted for hearing but there was no appearance on the part of the petitioner. It appears that the petitioner is not interested to prosecute the petition before this Tribunal.

In view of the same, the petition stands dismissed for non-appearance/prosecution.

Let the files be consigned to records after completing due formalities.

- Sd/-(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit Singh 05.12.2017